

(2023) 08 MP CK 0072

In the Madhya Pradesh High Court

Case No : Miscellaneous Criminal Case No. 35579 Of 2023

Deepesh Narwaria

APPELLANT

Vs

State Of Madhya Pradesh

RESPONDENT

Date of Decision : 11-08-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438
Indian Penal Code, 1860 — Section 34, 306

Citation : (2023) 08 MP CK 0072

Hon'ble Judges : Anil Verma, J

Bench : Single Bench

Advocate : Palash Choudhary, Mukesh Sharma

Final Decision : Dismissed

Judgement

Anil Verma, J

1. Applicant has filed this first anticipatory bail application under Section 438 of the Code of Criminal Procedure, 1973 on behalf of the applicant for grant of anticipatory bail relating to Crime No.446/2023 registered at P.S. Rau, District Indore (M.P.) for commission of offence punishable under Section 306/34 of IPC Act.

2. After arguing for some time, learned counsel for the applicant prays for withdrawal of the present anticipatory bail application with liberty to surrender before the trial Court and apply for regular bail.

3 . Accordingly, the first anticipatory bail application preferred under Section 438 of Cr.P.C. is dismissed as withdrawn with the aforesaid liberty.

Certified copy as per rules.